## NATIONAL COMPANY LAW TRIBUNAL **CHENNAI BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 16/12/2016 AT 10.30 AM

	PRESENT: SHRI K. ANANT SHRI Ch. MOHE	THA PADMANABHA SWAMY, MEMBER SHARIEF TARIQ, MEMBER-JUDICIAI	R-JUDICIAL L				
APPLICATION NUMBER		:					
PETITION NUMBER  NAME OF THE PETITIONER(S)  NAME OF THE RESPONDENT(S)  UNDER SECTION		: TCP/176/2016					
				S.No. NAME (IN CAPITAL)		DESIGNATION	SIGNATURE
						REPRESENTATION BY WHOM	
					THRITAMBAK	counsel 18	9411
1	KANNAH	Peti Tienen					
<b>7</b> _	T. BORNAM	Counsel for	Capar				
	RISAHANA	Counsel for 2rd Respondent					
3.	PRIVADARSHIWI N	A WALL					
	For TK BHASKAR	Counsel for Rs matter	Jug h				
4	S. NAMASIVA	1As coulf					
		1st perfolin					

## **ORDER**

Counsel for both the parties present. Counsel for respondent, at an earlier point of time has moved one C.A-1/2015 called Memo challenging the maintainability of the company petition u/s 399 of the Companies Act, 1956. Previous order reveals that a direction has been given to counsel for Applicant/Respondent to verify from the Registry whether the document filed was a memo or C.A. On verification, counsel for Applicant/Respondent today has filed C.A. having the same contents as that of the Memo filed by him earlier. The only deficiency in filing the present C.A. is that the payment of fee has not been made due to power failure sequel to cyclone in Chennai. Counsel for respondent/petitioner agreed that the contents of the C.A. are same and similar to which he has already filed reply. Both the parties did agree to argue the maintainability of the petition. We have heard both of them in detail. Counsel for respondent/petitioner is directed to submit additional documents if any before 5th of January 2017 to support his contention that after the pledge of his shares which have been sold subsequently, he still holds 12 shares and fulfils the requirement u/s 399 of the Companies Act, 1956. In case, the counsel for respondent/petitioner is in a position to file additional documents, the copy of the same will be served on the other side. Counsel for applicant/respondent is directed to submit required fee within one week from today for having filed the C.A. Accordingly, the order is reserved in the C.A.

(Ch. Md. Sharief Tariq) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)